Introduction of GST

[8 July, 2014]

- 208. DR. T. SUBBARAMI REDDY: Will the Minister of FINANCE be pleased to state:
- (a) the details of progress made in the proposed tax reforms, including introduction of Goods and Services Tax (GST) throughout the country;
- (b) whether any meeting of State Finance Ministers is proposed to resolve the thorny issues in the introduction of GST; and
- (c) if so, the details thereof and if not, what are the other measures proposed to resolve the issue?
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) So far as direct and indirect taxes are concerned, the decision of the Government on tax reforms will be reflected in the Finance Bill, 2014. Regarding GST, it may be mentioned that the final version of the Constitution Amendment Bill has been sent to the Empowered Committee on 20th June, 2014.
- (b) and (c) On 3rd July, 2014, a meeting has been held between the Union Finance Minister and State Finance Ministers to discuss issues relating to introduction of GST.

Prevention of money laundering

- 209. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:
- (a) the number of money laundering cases detected during each of the last three years and the current year, State/UT-wise;
- (b) whether Government knows that the lack of coordination amongst Reserve Bank of India (RBI), Central Bureau of Investigation (CBI), Financial Intelligence Unit (FIU), Income Tax department (IT) and the respective State Governments has resulted in failure of detecting many cases of black/illegal money transactions;
 - (c) if so, the details thereof along with the reaction of Government thereto; and
- (d) the other corrective steps taken/being taken by Government to curb the menace of money laundering in the country?
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) The information is given in Statement (See below).
- (b) No instance of non-cooperation in exchange of information between different agencies has come to the notice of the Government.
 - (c) Does not arise.
 - (d) Certain amendments have been made recently to the Prevention of Money-

laundering Act (PMLA) which strengthens the legal regime further to combat Money laundering.

- 1. Further sustained training and outreach programmes organized for the banks and financial institutions to make them aware of their obligations under the PMLA including obligations to maintain record, verify the identity of client and file prescribed reports.
- 2. Expansion in regional and global co-operation for enhanced exchanged of information with counterpart FIUs in other countries so as to provide critical intelligence input to the domestic intelligence and law enforcement agencies.

Statement

No. of money laundering cases registered (year-wise)

Region/States	2011	2012	2013	2014
				(upto 30.06.2014)
Madhya Pradesh	15	18	11	3
Gujarat	13	17	9	4
Karnataka	10	12	9	10
Tamil Nadu	28	12	14	0
Kerala	0	0	1	3
Punjab	4	6	9	0
Haryana	0	1	2	0
Himachal Pradesh	0	0	2	0
Jammu and Kashmir	8	1	0	3
Uttarakhand	1	4	3	1
Chandigarh	1	0	7	0
Delhi and NCR	13	33	11	16
Andhra Pradesh	12	9	4	7
West Bengal	38	9	5	3
Odisha	5	2	2	3
Assam and North Eastern States	5	14	2	1
Uttar Pradesh	13	30	13	8
Bihar	0	5	9	0
Jharkahand	2	17	0	0
Maharashtra	7	16	18	13
Goa	0	1	0	1
Chhattisgarh	1	0	4	1
Rajasthan	0	5	8	4
Total	176	212	143	81